

**Super Thermal Power Station  
at Talcher**

631. SHRIMATI JAYANTI PAT-  
NAIK : Will the Minister of ENERGY  
be pleased to state :

(a) whether Government have a pro-  
posal to set up a Super Thermal Power  
Station at Talcher in Orissa during the  
1984-85 financial year;

(b) if so, the cost of the above project;

(c) the capacity of the proposed super  
thermal power station; and

(d) the steps taken to expedite the  
implementation of the above project?

THE MINISTER OF STATE IN THE  
MINISTRY OF ENERGY (SHRI ARIF  
MOHAMMAD KHAN) : (a) to (d)  
There is proposal to set up a Super  
Thermal Power Station at Talcher in  
Orissa. National Thermal Power Cor-  
poration is preparing a feasibility report  
for installation of 2 units of 500 MW each  
in the first stage. That report will also  
include an estimate of the cost of the  
project. Action has been taken for estab-  
lishing necessary coal linkages for the  
project, and NTPC plans to take up  
preliminary works in respect of the Tal-  
cher STPS during the next year.

**Setting up of Low and High  
Power Transmitters**

632. SHRIMATI JAYANTI  
PATNAIK  
SHRI SUBHASH CHANDRA  
BOSE ALLURI :

Will the Minister of INFORMATION  
AND BROADCASTING be pleased to  
state :

(a) whether his Ministry have been  
making efforts to extend television cover-  
age to nearly 70 per cent of the popu-  
lation by the end of the Sixty Plan;

(b) whether a special plan has been

drawn up, funds earmarked and setting  
up of low and high power transmitters  
has been started;

(c) if so, the funds earmarked under  
the above special plan, number of low and  
high power transmitters proposed to be  
set up;

(d) whether Orissa has been excluded  
under the above programme;

(e) if so, the progress made in this  
regard in Orissa; and

(f) the details of the progress made in  
other States to achieve the target?

THE DEPUTY MINISTER IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING (SHRI GHULAM  
NABI AZAD) : (a) Yes, Sir.

(b) Yes, Sir.

(c) In addition to the normal 6th plan  
schemes, Rs. 68 crores have been ear-  
marked for setting up 13 HPTs and 113  
LPTs.

(d) No, Sir.

(e) Construction of transmitter build-  
ing at Cuttack is in progress. Soil in-  
vestigation work have been completed.  
The foundation design for the TV tower  
has been completed. The sites for LPTs  
at Rourkela, Berhampur and Koraput  
have been identified. The LPT and  
other equipments for these Centres have  
already been ordered. These centres are  
expected to be commissioned during  
1984-85.

(f) Similar progress has also been  
made in respect of HPTs and LPTs in  
the other States.

**Child Labour**

633. SHRIMATI JAYANTI PAT-  
NAIK : Will the Minister of LABOUR  
AND REHABILITATION be pleased to  
state :

(a) whether Union Government have taken steps to curb the child labour;

(b) whether the maximum age for entry into employment for children has been fixed;

(c) the steps taken by Government for protection and welfare of the child; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) to (d) While it is not possible to eliminate child labour completely in the context of the socio-economic conditions prevailing in the country, it has been Government's consistent endeavour to ensure that children compelled to work by circumstances should not be exploited and should be able to work in better conditions of health and hygiene. Government has formulated projects connected with the welfare of working children for execution through agencies in the field.

Besides, in pursuance of the recommendations of the Gurupadaswamy Committee on Child Labour, a Central Advisory Board on Child Labour has been set up to advise the Government on the problem of child labour. The State Governments and the Union Territory Administrations have been requested to also set up State/District Level Boards on Child Labour.

(b) The minimum age for entry into employment for children in different trades/activities already exists in different Central Acts including the Employment of Children Act, 1938 the Factories Act, 1948, the Mines Act, 1952, the Plantations Labour Act, 1951 and the State Acts including the Shops and Establishments Act.

कोल इंडिया लिमिटेड को हुआ घाटा

634. श्री मूल सन्ध डगा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 8 जनवरी 1984 के "इकानामिक टाइम्स" में सी० आई० एल० लासेस टू टच रूपीज 130 करोड़ (कोल इंडिया लिमिटेड का घाटा 130 करोड़ रुपए तक होने की संभावना शीर्षक के अन्तर्गत प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ;

(ग) कोयले के मूल्यों में लगातार वृद्धि होने के बावजूद घाटा होने के क्या कारण हैं और इसके लिए जिम्मेदार व्यक्ति कौन हैं ;

(घ) क्या घाटा होने के बावजूद कोयला उत्पादन का लक्ष्य पूरा नहीं किया जा सका है और क्या उत्पादन काफी कम हो गया है ; और

(ङ) वर्ष 1982-83 के दौरान कोयले के उत्पादन में कितनी गिरावट आई है और क्या वर्ष 1984-85 में कोयले के उत्पादन का लक्ष्य पूरा हो जायेगा ?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री दलबीर सिंह) : (क) जी, हां ।

(ख) और (ग) कोयले की कीमतों में हाल ही में किए गए संशोधन में इन्विल्टी पूजा का प्रावधान नहीं है और मूल्य हास तथा ब्याज का आर्थिक भार केवल आंशिक रूप से शामिल किया गया है । राष्ट्रीय कोयला मजदूरी समझौता-III 1.1.1983 से लागू किया गया है और इसका आर्थिक भार लगभग रु० 200 करोड़ प्रति वर्ष है । इन कारणों से कोल इंडिया लि० को हानि होने की संभावना है ।